(d) (i) Some exchanges ar_e being imported from France, Japan and Holland.

(ii) 2 exchanges are being given as gifts by the U. K.

(hi) Some ar_e being obtained from Norway under Commodity Assistance Programme,

t.iv) For some exchanges order js yet t_0 b_e finalised under Global Tender procedu e.

(v) indigenous manufacture of th: Electronic exchanges is also being set «P-

(e) Yes, Sir.

(f) Amount earmarked towards Electronic Exchanges in 1984-85 is Ks. 89.42 crores.

Restructuring of judicial set ^UP Delhi

787. SHRI HUSEN DALWAI; WUI the Minister of LAW, JUSTICE AND COMPANY AFFAIRS he pleased u> state;

(a) whether i_t is a fact th'at several hundred motor accident claim cases aie pending for nearly one year in Delhi Hazarj Courts; and

(Ii) il so. whether Government .'Ian to restructure ibe judicial set up in Delhi for quick disposal of cas

THH MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KA! SHAL): (al Yes, Sir

(b) Aj present four $Moto_r$ Accident Claim Tribunals (two at Tis Hazarj and two at Patiala House) ar_e functioning. Setting up of two mor_e such Tribunals

engaging the attention of the Delhi Administration.

Start and equipments for Song and Drama Division

788, SHRI SHYAM SUNDAR MOHA-PATRA; WiH the Minister of INFOR- MATION AND BROADCASTING *be* pleased to state;

to Questions

(a) whether Governmsnt are aware that 'he Song anj Drama Division is not fully equipped with staff and modern equipment to cater t^o the requirements of sophisticated techniqius of modern drama and dance; and

(b) if so, w',Vit step_s Government popose to take in this regard?

THE MINISTER OF STATE IN THT; MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF PARIIAMENT\RV AFFAIRS (SHRI H. K. L. BHAGAT,: fa) ar.d (b) Th_a Song and Drama Division is fully equipped in 8p far as their iequircments are concerned. How eve--, certain posts of artistes a^re vacant. Action i already In Ii nd for filling up the vacancies.

Judges in lbs Jammu and Kashmir High Cojit

SHRI GHULAM RASOOL KAR: WII the Minister of LAW, JUSTICE AND COMPANV AFFAIRS be plci tate;

I ii ho* many civil and crimi ivitjj the high Court of lammu Kashmir State;

I whether the present strength of es is sufficient in thai High Court; and

(c) whether Government propose to increase the strength of Judges in Jammu Kashmir High Court; and if not, whal are reasons therefor?

THE MINISTER OF LAW. JUCTB AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL); (a) As per information turuished by the Registry of the Jammu and Kashmir High Court, 19514 civil and 2776 criminal cases weic pending on 31st December. 1984.

(b) and (c) There is no proposal for in. creasing the sanctioned strength of Judtes i.n the Jammu and Kashmir High Court. However, the matter of filling up the vacancies in 'bat High Court is engaging the attention of the Government.

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